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Central Administrative Tribunal  
Principal Bench: New Delhi

O.A. No. 2344/2002

This the 10th day of September, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri V.K. Majotra, Member (A)

Mohinder Paul Bhatia,  
Ex. Dy. SS (C&W)  
Northern Railway,  
Mechanical Workshop,  
Amritsar  
Presently R/o H.No.22,  
Gali No.5, Gopal Nagar,  
Majitha Road, Amritsar.

-Applicant

(By Advocate: Shri Pardeep Gupta)

Versus

1. The Union of India,  
(through its Secretary),  
Ministry of Railways,  
Rail Bhawan,  
New Delhi.
2. The Deputy Chief Mechanical Engineer,  
Northern Railway, Mechanical Workshop,  
Amritsar (Punjab).

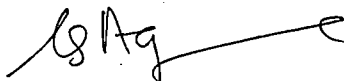
-Respondents

ORDER (Oral)


Justice V.S. Aggarwal:


The applicant has been dismissed from service on the ground that he remained absent from duty without any good cause.

2. Learned counsel of the applicant states that he is only pressing for the prayer that he had served the department for 35 years and that his case should have been considered for awarding of the pension. He further states that his petition is pending consideration in the Ministry of Railways regarding which no decision has been taken.



3. At this stage without expressing any opinion on the merits of the matter, the OA is disposed of with a direction that mercy petition of the applicant, copy of which is Annexure A-7 dated 19.1.2001 may be decided preferably within a period of six months from the date of receipt of a copy of this order.

  
(V.K. Majotra)  
Member (A)

  
(V.S. Aggarwal)  
Chairman

cc.